

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-268/ND/2024

IN THE MATTER OF:
Sekisui Chemical India Private Limited

...PETITIONER

Section
U/s 59 of IBC Act, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant :Adv. Ayushi Mishra.
For the RoC :Adv Aakash Sharma

ORDER

Ld. counsel on behalf of the Petitioner is present. Ld. counsel on behalf of the Respondent/RoC is present and sought time to file their response. Time prayed is granted. Petitioner also undertakes to file a copy of the extract of the IBBI's website indicating the Petitioner's company is under liquidation. The same will be done within a period of 10 days. List the matter on **14.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)